

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification

Srinagar, the 19th September, 2016

SRO: 300-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous Notifications issued in this behalf, the Government hereby appoints Shri Vijay Kumar (KAS), Sub-Divisional Magistrate, Nubra to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Sub-Division, Nubra, of District Leh.

By order of the Government of Jammu and Kashmir

Sd/-

(Muhammad Ashraf Mir)

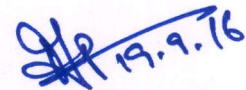
Commissioner /Secretary to Government,
Revenue Department

No: - Rev/LB/105/78-IV

Dated: - 19-09-2016

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Srinagar.
- 4 Commissioner/Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Kashmir.
- 4 Commissioner/Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioner, Leh.
- 6 Director, Archives, Archaeology & Museums, J&K
- 7 Manager Government Press, Srinagar for publication in the Govt. Gazette.
- 8 Pvt. Secretary to Honble Minister for Revenue for information of the Minister
- 9 Pvt. Secretary to Hon'ble Minister (MOS) Revenue for information of the Minister
- 10 Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
11. I/C Website for hoisting the said notification (SRO) on official website.
- 12 . Notification / Stock file.



(Manzoor Ahmad Parray)
Under Secretary to Government
Revenue Department 